GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 3113 TO BE ANSWERED ON DECEMBER 18, 2025

ENSURING QUALITY DRIVERS FOR E-BUSES IN PUBLIC TRANSIT SECTOR

NO. 3113. SHRI TATKARE SUNIL DATTATREY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware of concerns regarding low remuneration for electric bus drivers engaged through leasing arrangements in State Transport Undertakings (STUs) across the country including recent instances of service disruption and if so, the details thereof;
- (b) whether the Government proposes to issue national guidelines for STUs and concessionaires to ensure minimum qualifications, mandatory training and safe driving standards for electric buses and if so, the details thereof;
- (c) whether the Government is considering to include mandatory clauses within tender frameworks that guarantee minimum salary thresholds, periodic wage rationalisation or uniform labour standards for electric bus drivers hired through private companies and if so, the details thereof;
- (d) whether the Government has taken any measures to allow STUs to deploy their own drivers or to standardise qualifications and remuneration for drivers hired by private operators under the leasing model and if so, the details thereof; and
- (e) the steps being taken to ensure that driver's working conditions do not adversely affect passenger safety, service quality, ridership or the national objective of accelerating public transit electrification?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (e): Ministry of Road Transport and Highways (MoRTH) has informed that matters relating to engagement, deployment, remuneration, working conditions, training standards and qualification requirements for bus drivers, whether directly employed by State Transport Undertakings (STUs) or engaged through private concessionaires under leasing arrangements, fall within the administrative domain of the respective State/UT Governments and STUs. The Ministry does not centrally maintain data on remuneration structures of such contractual arrangements, nor

does it prescribe or mandate wage norms, labour standards, or tender conditions for driver engagement in electric-bus operations. Formulation of tender frameworks, inclusion of labour-related clauses, decisions on use of STU-employed drivers, and measures to ensure service quality and passenger safety are undertaken by States/STUs in accordance with their procedures and regulatory powers.

Within the existing statutory framework, MoRTH advises States/UTs, as and when required, on general road safety and passenger safety aspects.
